

12 hrs.

POINT OF INFORMATION

Mr. Deputy-Speaker: We now come to the papers to be laid on the Table.

Shri M. E. Masani (Ranchi-East): Before the papers are laid on the Table, may I draw your attention to the fact that this morning I gave notices of my intention to.....

Mr. Deputy-Speaker: After the papers have been laid on the Table, I shall come to that and allow him to make his point.

Shri M. E. Masani: I thought that it would come up immediately after the Question Hour and before the papers are laid on the Table.

Mr. Deputy-Speaker: We follow the order that is provided in the rules. After the papers are laid on the Table, I will come to that.

12.01 hrs.

PAPERS LAID ON THE TABLE

AMENDMENT TO INDUSTRIAL DISPUTES (CENTRAL) RULES

The Deputy Minister of Labour (Shri Abid Ali): I beg to lay on the Table, under sub-section (4) of Section 38 of the Industrial Disputes Act, 1947, a copy of Notification No. G.S.R. 302 dated the 3rd May, 1958, and corrigendum No. G.S.R. 565 dated the 5th July, 1958 making certain further amendments to the Industrial Disputes (Central) Rules, 1957. [Placed in Library. See No. LT-938/58]

12.02 hrs.

[**MR. SPEAKER** in the Chair]

AMENDMENTS TO DISPLACED PERSONS (COMPENSATION AND REHABILITATION) RULES

The Deputy Minister of Rehabilitation (Shri P. S. Naskar): I beg to lay on the Table, under sub-section

(3) of section 40 of the Displaced Persons (Compensation and Rehabilitation) Act, 1954, a copy of Notification No. G.S.R. 780/R/Amdt. XXVI dated the 6th September, 1958 making certain further amendments to the Displaced Persons (Compensation and Rehabilitation) Rules, 1955. [Placed in Library, See No. LT-939/58]

ANNUAL REPORT OF HINDUSTAN MACHINE TOOLS (PRIVATE) LIMITED

The Deputy Minister of Commerce and Industry (Shri Satish Chandra): I beg to lay on the Table, under sub-section (1) of section 639 of the Companies Act, 1956, a copy of the Annual Report of the Hindustan Machine Tools (Private) Limited for the year 1957-58 along with the Audited Accounts. [Placed in Library, See No. LT-940/58.]

12.03 hrs.

MESSAGES FROM RAJYA SABHA

Secretary: Sir, I have to report the following messages received from the Secretary of Rajya Sabha:

(i) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 18th September, 1958, agreed without any amendment to the Sea Customs (Amendment) Bill, 1958, which was passed by the Lok Sabha at its sitting held on the 2nd September, 1958."

(ii) "In accordance with the provisions of rule 125 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 19th